

IN THE HIGH COURT OF DELHI AT NEW DELHI

955-967

No. \_\_\_\_\_/DHC/Gaz.IB/G-2/Misc/2025

Dated: 20/02/2025



From :

The Registrar General,  
High Court of Delhi,  
New Delhi.

To

1. ✓ The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub : Notification in exercise of the power conferred by sub-section (2) of Section 176 of the BHARTIYA NAGARIK SURAKSHA SANHITA 2023 (ACT 46 OF 2023).

Sir/Madam,

I am directed to forward herewith a copy of Notification F. No. 1/5/2024/HP-I/Estt./223 to 231 dated 28.01.2025 received from Deputy Secretary (Home-I), Government of NCT of Delhi, on the above subject and to request you to circulate the same amongst all the Judicial Officers working under your respective control, for information and necessary compliance.

Yours faithfully,

(Vinay Sharma)  
Deputy Registrar (Gazette-IB)  
For Registrar General.

Encl: As above.

GC (Genl.)

3  
PASS (H.O.)  
21/2/25

F. No. 1/5/2024/HP-I/Estt./223 to 231

Dated: 28/01/2025

Notification

In exercise of the powers conferred by sub-section (2) of Section 176 of The BHARATIYA NAGARIK SURAKSHA SANHITA 2023 (ACT 46 of 2023) read with Government of India, Ministry of Home Affairs, Notification No. S.O. 2506 (E) dated 28.06.2024, the Lieutenant Governor of NCT of Delhi is pleased to frame the following Rules: -

1. Short title and commencement: -

- (i) These rules may be called as "Procedure for investigation to be followed by an officer in-charge of Police Station, Rules 2024";
- (ii) These rules shall come into force from the date of their publication in the official Gazette.

2. Definitions: - (1) In these rules unless the context otherwise requires-

- (i) "Investigation" means the investigation as defined under clause (l) of sub-section (1) of Section 2 of The Bharatiya Nagarik Suraksha Sanhita, 2023;
- (ii) "Magistrate" means Judicial Magistrate as explained in Section 3(1) of the Sanhita.
- (iii) "Offence" means the offence as defined under clause (q) of sub-section (1) of Section 2 of The Bharatiya Nagarik Suraksha Sanhita, 2023;
- (iv) "Officer in charge of a police station" means the officer in charge as defined under clause (r) of sub-section (1) of Section 2 of The Bharatiya Nagarik Suraksha Sanhita, 2023;
- (v) "Police Station" means the place as defined under clause (u) of sub-section (1) of Section 2 of The Bharatiya Nagarik Suraksha Sanhita, 2023;
- (vi) "Sanhita" means The Bharatiya Nagarika Suraksha Sanhita, 2023;

GENERAL RECEIPT High Court of Delhi 29 JAN 2025 467
--

- (2) The words and expressions used in these Rules shall have the same meaning as assigned to them in the Bharatiya Nagarik Suraksha Sanhita, 2023.



### 3. General Diary Report:

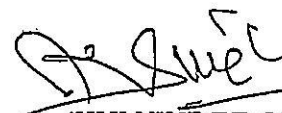
- (i) General Diary Report shall be maintained by the officer in charge of the Police Station, in respect of the offences, wherein he/she deems it necessary not to proceed to the spot in person or through subordinate officer, to investigate the case as provided under clause (a) of sub-section (1) of Section 176 of this Sanhita or in cases where it appears to the officer in charge of the Police Station that there is no sufficient ground for entering into an investigation as per the circumstances covered under clause (b) of sub-section (1) of Section 176 of this Sanhita.
  - (ii) The Report mentioned in clause (i) shall be maintained on CCTNS (Crime and Criminal Tracking Networks and Systems) and must contain the details as given in Annexure 'A' and forwarded to the Magistrate fortnightly without fail.
4. In case the officer in charge of the police station has reasons to believe that there is no sufficient ground for entering into an investigation, then he/she shall follow the procedure as provide under Section 176 and shall also inform the same, alongwith reasons, to the informant without delay either through electronic mode i.e. mobile phone, social media apps including Whatsapp, SMS (Short Message Service), Landline phone, email or through physical mode. Mode of information shall be entered in the report as referred in Rule 3.

\*\*\*\*\*

#### Annexure-A

- Name of informant
- Contact details of informant (phone number/email/etc)
- Present & Permanent Address of informant
- Brief of information
- Reason(s) for not proceeding to investigate
- Whether informant notified
- Mode of information.....

In the Name and by order of  
Lieutenant Governor of NCT of Delhi.



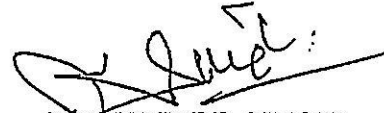
(KULVINDER SINGH)  
DEPUTY SECRETARY (HOME-I)  
GOVT. OF NCT OF DELHI.

F. No. 1/5/2024/HP-I/Estt./223 to 231

Dated: 28/01/2025

Copy forwarded to the following for information & necessary action:-

1. The Addl. Secretary (UT), Govt. of India, Ministry of Home Affairs, North Block, New Delhi.
2. The Registrar General, High Court of Delhi, New Delhi.
3. The Principal Secretary to Hon'ble Lt. Governor, GNCT of Delhi.
4. The Divisional Commissioner, GNCT, Delhi 5, Sham Nath Marg, Delhi.
5. The Principal Secretary, (Law & Judicial), GNCT, Delhi.
6. The Commissioner of Police, Delhi Police Headquarter, jai Singh road, New Delhi.
7. OSD to Chief Secretary, GNCT, Delhi.
8. The Deputy Secretary (GAD Cord.), GNCT, Delhi.
9. Personal file/Guard file.



(KULVINDER SINGH)  
DEPUTY SECRETARY (HOME-I)  
GOVT. OF NCT OF DELHI.

(दिल्ली राजपत्र असाधारण भाग-14 में प्रकाशनार्थ)  
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
(गृह पुलिस-1/स्थापना विभाग)  
पांचवा तल, 'सी' विंग, दिल्ली सचिवालय, आईपी एस्टेट, नई दिल्ली-110002.

फा0 सं0 01/5/2014/गृ0पु0-I/स्था0/223 से 231

दिनांक :28/01/2025

अधिसूचना

गृह नंत्रालय, भारत सरकार दिनांक 28.06.2024 की अधिसूचना संख्या एस.ओ. 2506 (ड) के साथ पठित भारतीय नागरिक सुरक्षा संहिता 2023 (2023 का अधिनियम 46) की धारा 176 की उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, एतद् द्वारा निम्नलिखित नियम बनाते हैं: -

1. संक्षिप्त शीर्षक और प्रारंभ: -

(i) इन नियमों को "पुलिस स्टेशन के प्रभारी अधिकारी द्वारा अपनाई जाने वाली अन्वेषण प्रक्रिया नियमावली, 2024" कहा जाए;

(ii) ये नियम शासकीय राजपत्र में अपने प्रकाशन की तिथि से लागू होंगे।

2. परिभाषाएं: - (1) इन नियमों में जब तक कि संदर्भ से अन्यथा अपेक्षित न हो-

(i) "अन्वेषण" का अभिप्राय भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 2 की उपधारा (1) के खंड (ठ) के अंतर्गत यथा परिभाषित अन्वेषण से है;

(ii) "मजिस्ट्रेट" का अभिप्राय संहिता की धारा 3(1) में यथा उल्लिखित न्यायिक मजिस्ट्रेट से है;

(iii) "अपराध" का अभिप्राय भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 2 की उपधारा (1) के खंड (थ) के अंतर्गत यथा परिभाषित अपराध से है;

(iv) "पुलिस स्टेशन का प्रभारी अधिकारी" का अभिप्राय भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 2 की उपधारा (1) के खंड (द) के अंतर्गत यथा परिभाषित प्रभारी अधिकारी से है;

(v) "पुलिस स्टेशन" का अभिप्राय भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 2 की उपधारा (1) के खंड (प) के अंतर्गत यथा परिभाषित स्थान से है;

(vi) "संहिता" का अभिप्राय भारतीय नागरिक सुरक्षा संहिता, 2023 से है;

(2) इन नियमों में प्रयुक्त शब्दों और अभिव्यक्तियों का वही अर्थ होगा जो भारतीय नागरिक सुरक्षा संहिता, 2023 में दिया गया है।

3. सामान्य डायरी रिपोर्ट :

(i) पुलिस स्टेशन के प्रभारी अधिकारी द्वारा अपराधों के संबंध में सामान्य डायरी रिपोर्ट अनुरक्षित की जाएगी, जिसमें वह यह आवश्यक समझता/समझती है कि यदि इस संहिता की धारा 176 की उपधारा (1) के खंड (क) के अंतर्गत यथा उपबंधित मामले की जांच करने के लिए या ऐसे मामलों में जहां पुलिस स्टेशन के प्रभारी अधिकारी को यह प्रतीत होता है कि इस संहिता की धारा 176 की उपधारा (1) के खंड (ख) के अंतर्गत शामिल परिस्थितियों के अनुसार जांच आरंभ करने के लिए पर्याप्त आधार नहीं है तो वह व्यक्तिगत रूप से या अधीनस्थ अधिकारी के माध्यम से घटनास्थल पर कोई कार्यवाही नहीं करेगा/करेगी।

(ii) खंड (i) में उल्लिखित रिपोर्ट सीसीटीएनएस (अपराध तथा आपराधिक ट्रैकिंग नेटवर्क एवं प्रणाली) में अनुरक्षित रखी जाएगी और इसमें अनुलग्नक 'क' में दिए गए विवरण शामिल होने चाहिए और इसे मजिस्ट्रेट को प्रत्येक पखवाड़े में बिना किसी चूक के भेजा जाना चाहिए।

4. यदि पुलिस स्टेशन के प्रभारी अधिकारी के पास विश्वास करने योग्य कारण हैं कि जांच आरंभ करने के लिए कोई पर्याप्त आधार नहीं है, तो वह धारा 176 के अंतर्गत प्रदान की गई प्रक्रिया का पालन करेगा/करेगी और इसकी सूचना कारणों सहित विलम्ब किए बिना सूचना देने वाले को इलेक्ट्रॉनिक माध्यम अर्थात् मोबाइल फोन, व्हाट्सएप सहित सोशल मीडिया ऐप, एसएमएस (शॉर्ट मैसेज सर्विस), लैंडलाइन फोन, ई-मेल या भौतिक रूप से देगा/देगी। नियम 3 में यथा उल्लिखित रिपोर्ट में सूचना का तरीका दर्ज किया जाएगा।

28/01/2025

सिंह

अनुलग्नक-क

- सूचना देने वाले का नाम
- सूचना देने वाले का संपर्क विवरण (फोन नंबर/ईमेल/आदि)
- सूचना देने वाले का वर्तमान और स्थायी पता
- सूचना का संक्षिप्त विवरण
- जांच आगे न बढ़ाने के कारण
- क्या सूचना देने वाले को सूचित किया गया
- सूचना देने का तरीका.....

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल  
के आदेश से तथा उनके नामांतर,

*कुलविंदर सिंह*

(कुलविन्दर सिंह)  
उप सचिव (गृह-I)  
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

फा0 सं0 01/5/2014/गृ0पु0-I/स्था0/223 से 231

दिनांक :28/01/2025

प्रतिलिपि निम्नलिखित को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित :-

1. अपर सचिव (यूटी), गृह मंत्रालय, भारत सरकार, नॉर्थ ब्लॉक, नई दिल्ली।
2. महापंजीयक, दिल्ली उच्च न्यायालय, नई दिल्ली।
3. प्रधान सचिव, माननीय उपराज्यपाल, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।
4. मंडलीय आयुक्त, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, 5, शाम नाथ मार्ग, दिल्ली।
5. प्रधान सचिव, (विधि एवं न्यायिक), राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।
6. पुलिस आयुक्त, दिल्ली पुलिस मुख्यालय, जय सिंह रोड, नई दिल्ली।
7. विशेष कार्याधिकारी, मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।
8. उप-सचिव (सामान्य प्रशासन विभाग/समन्वय), राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।
9. व्यक्तिगत फाइल/गार्ड फाइल।

*कुलविंदर सिंह*

(कुलविन्दर सिंह)  
उप सचिव (गृह-I)  
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

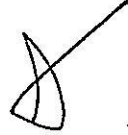
No. 10627-10742 Genl./HCS/2025

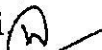
Dated, Delhi the 5 FEB 2025

**Sub : Notification in exercise of the power conferred by sub-section (2) of Section 176 of the Bhartiya Nagarik Suraksha Sanhita 2023 (Act 46 of 2023).**

A copy of the letter no. 955-967/DHC/Gaz.IB/G-2/Misc./2025 dated 20.02.2025, bearing diary no. 453 dated 21.02.2025, along with copy of Notification F.No. 1/5/2024/HP-Inst. 223 to 231 dated 28.01.2025, in the abovesaid matter is being circulated for information and necessary compliance to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

  
(Anuj Agarwal)

Officer-in Charge, Genl. Branch, (C)  
Addl. Sessions Judge (Spl. FTC)-02,  
Tis Hazari Courts, Delhi 

Encls. As above